

The existing Jute Manufactures Development Council set up under the Industries (Development and Regulation) Act, 1951 is regulated to perform most of these functions as it does not have adequate funds, nor it is constitutionally broad-based with well-defined powers and functions to enable it to take a dynamic view of the promotional and development needs of the jute industry.

MR. DEPUTY SPEAKER : You may continue next time.

15.03 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixty-first Report

SHRI KAZI JALIL ABBASI (Domariaganj) : Sir, I beg to move :

“That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1983.”

MR. DEPUTY SPEAKER : The question is :

“That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1983.”

The motion was adopted.

15.05 hrs.

RESOLUTION RE. CENTRE STATE RELATIONSHIP—(CONTD.)

MR. DEPUTY SPEAKER : Further discussion of the following Resolution moved by Shri Amal Datta on 31st March, 1983 :

“This House is of the opinion that the emerging pattern of different linguistic and ethnic groups as distinctive political entities in the body politic of our country necessitates the restructuring of financial and other relations between the Centre and the States and, therefore, resolves that the relevant provisions of the Constitution be amended suitably.”

The time left is only 29 minutes. Mr. Ram Singh Yadav was on his legs. He is not present in the House now. His speech will be treated as concluded.

Mr. Chintamani Panigrahi.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Mr. Deputy Speaker, Sir, for the last many years, or even decades, an important debate in this country has been centring round the relations between the Union and the States. Most of these controversies centre round the devolution of resources from the Union to the States. For this, we have the Finance Commission. The Finance Commission from Plan to Plan, every five years, goes into this question and decides on the percentage of distribution of resources, sharing of taxes between the Union and the States and also the allocation of grants from the Union to the States. But you will find that, though the Finance Commissions, Commission after Commission, have gone on increasing the share of taxes to the States and also the grants to the States, the main objective of national planning of removing the regional imbalances still remains for behind. If you see the devolution of resources from the Union to the States, you will find that, in the First Finance Commission, the total share of taxes and grants to the various States came to the following figures: Andhra Rs. 10.70 crores, Bihar Rs. 36.06 crores,